

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

**M/S BANGALORE DEHYDRATION AND DRYING EQUIPMENT CO PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                     |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | BANGALORE DEHYDRATION AND DRYING EQUIPMENT CO PRIVATE LIMITED                                                                                       |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 10/09/1984                                                                                                                                          |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC-Bangalore                                                                                                                                       |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U31909KA1984PTC006352                                                                                                                               |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 15, 1st Phase, Peenya 1st Stage, Bangalore, Karnataka 560058, INDIA.                                                                                |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 27.01.2020                                                                                                                                          |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 25.07.2020                                                                                                                                          |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Ms.Ramanathan Bhuvaneshwari / IBBI/IPA-002/IP-N00306/2017-18/10864                                                                                  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | C-006, Pioneer Paradise, 24 <sup>th</sup> Main Road, 7 <sup>th</sup> Phase, JP Nagar, Bengaluru-560078 / Email id: bhoona.bhuvan@gmail.com          |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | No.161, 1 <sup>st</sup> Floor, 4 <sup>th</sup> Main Road, 7 <sup>th</sup> Cross Road, Chamarajpet, Bengaluru-560018 / Email id: cirp.BDDE@gmail.com |
| 11.                  | Last date for submission of claims                                                                                                    | 17.02.2020                                                                                                                                          |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class(es)- NOT APPLICABLE, AS PER RECORDS PERUSED                                                                                          |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NOT APPLICABLE                                                                                                                                      |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: NOT APPLICABLE<br>Physical Address:                                                                                                       |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Bangalore Dehydration and Drying Equipment Co. Private Limited on 27.01.2020.

The creditors of M/s Bangalore Dehydration and Drying Equipment Co. Private Limited, are hereby called upon to submit their claims with proof on or before 17.02.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Ms.Ramanathan Bhuvaneshwari  
Date and Place: : 04.02.2020 / Bengaluru